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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR

Date of order: 8-10-1996

CP No.30/96 (OA No. 206/96)

Vikas .. Petitioner

Versus

Shri A.N.Prasad .. Respondent

Mr. Shiv Kumar, counsel for the petitioner

Mr. K.N.Shrimal, Brief-holder for

Mr. V.S.Gurjar, counsel for the respondent

CORAM:

Hon'ble Mr. O.P.Sharma, Administrative Member

Hon'ble Mr. Ratan Prakash, Judicial Member

ORDER

Per Hon'ble Mr. O.P.Sharma, Administrative Member

This Contempt Petition has been filed by the petitioner Shri Vikas praying that contempt of court proceedings should be launched against the respondent for not complying with the direction of the Tribunal given in the interim ~~direction~~ order issued on 9-4-1996 in CA No. 206/96, Vikas Vs. Union of India and Others.

2. The learned counsel for the petitioner does not now press this Contempt Petition on merits. The Contempt Petition is, therefore, dismissed as not having been pressed. Notice issued is discharged.


(Ratan Prakash)

Judicial Member


(O.P.Sharma)

Administrative Member